

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 413/TT/2014**

Subject : Determination of transmission tariff from DOCO to 31.3.2019 for Bachau-Varsana (GETCO) 400 kV DIC Transmission Line along with Extension of 400 kV Bachau SIS and Extension of 400 kV Varsana (GETCO) S/S (Ant. DOCO: 1.12.2014) under Western Region System Strengthening Scheme-XIII (WRSS-XIII) in Western Region in WR.

Date of Hearing : 24.11.2014

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Madhya Pradesh Power Management Company Limited and 7 others

Parties present : Shri M.M. Mondal, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri S.S. Raju, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition has been filed for determination of transmission tariff for both the assets under Western Region System Strengthening Scheme-XIII (WRSS-XIII) in Western Region. He further requested to grant Annual Fixed Charges as provided under Regulation 7(7) of the 2014 Tariff Regulations.

2. The Commission directed the petitioner to submit the following information on affidavit before 28.12.2014 with a copy to all the respondents:-

(a) Actual DOCO of the Asset-1;



(b) The reasons for anticipated delay of 14 months in case of Asset-1 along with documentary evidence and chronology of the events per the following table: -

Asset	Date/ period of event	Event	Time taken	Reason for delay

(c) There is huge cost variation in certain heads as per Form 5 (page 42 and 44 of petition). Reasons and explanation for cost variation along with documentary evidence for the following items:-

Items	Cost variation %
Preliminary investigation, RoW, forest clearance, PTCC, general civil works, compensation, etc.	1744.33
PLCC	20.64
Control ,Relay & Protection panel	32.66
Structure for switchyard	120.86

- d) Status of the actual commissioning of the assets. In case of change in actual DOCO, Management Certificate (in case of Anticipated DOCO) or Auditor's certificate (in case of Actual DOCO), as the case may be along with all the Tariff forms as per revised anticipated DOCO/ Actual DOCO;
- e) Reasons for considering schedule DOCO (SDOCO) as 12.10.2013 in Form 8 A whereas as per Investment Approval DOCO works out to 12.9.2013;
- f) Computation of interest during construction along with editable soft copy in Excel format with links for the following period:-
- a. From date of infusion of debt fund up to 11.9.2013 as per Regulation 11 (A) (1) of Tariff Regulation, 2014.
  - b. From 12.9.2013 to actual DOCO or Revised DOCO, as the case may be;
- g) Details of incidental expenditure incurred during the period of delay (i.e. from 12.9.2013 to actual DOCO/anticipated DOCO) along with the liquidated damages recovered or recoverable;
- h) Form 4 A "Statement of Capital Cost" as per books of Accounts (Accrual Basis), Form-9 "Detail of Allocation of Corporate Loans to various transmission elements", Form-9 A "Details of Project Specific Loans", if any, Form-9B "Details of Foreign Loans"; and

i) Details in Form-12 B in quarter wise for both assets.

4. The Commission further directed the staff of the Commission to process the matter for allowing AFC under Regulation 7(7) of the 2014 Tariff Regulations.

By order of the Commission

Sd/-  
(T. Rout)  
Chief Legal

